

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/804 /2006 - EX[DB]

Date 25/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. JAIPUR II

N.C.R.BUILDING. STATUE CIRCLE, "C" SCHEME,
JAIPUR 302005.

C.C.E. JAIPUR II

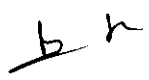
Appellant

Vs

Respondent

HINDUSTAN ZINC LTD.

I am directed to transmit herewith a certified copy of Final order No.624/ 2011 EX[DB] dated 21-7-11
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

HINDUSTAN ZINC LTD.
HINDUSTAN ZINC LTD.DEBARI,
UDAIPUR(RAJASTHAN).

2. Adv. / Consult *SH. B. L. NARASIMHAN, ADV.,*
B-6/10, S.J. ENCLAVE,
N. DELHI - 29

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise, I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 20.07 .2011

Central Excise Appeal No.804 of 2006

Arising out of the order in appeal No.894(HKS)CE/JPR-II/2005 dated 21.12.2005 passed by the Commissioner (Appeals II), Customs & Central Excise, Jaipur.

For Approval and Signature:

Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Shri M.V. Ravindran, Judicial Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	yes
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

C.C.E., Jaipur II

..

Appellants

Vs.

M/s Hindustan Zinc Ltd.

....

Respondents

Appearance:

Shri I. Baig, Authorized Departmental Representative (DR) for the Revenue

Shri B.L. Narasimhan, Advocate for the respondents

Coram: Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Shri M.V. Ravindran, Judicial Member

FINAL Oral Order No. 624/2011-EX

Per Dr. C. Satapathy:

Hear both sides.

2. Learned DR Shri I. Baig appearing for the Department states, that the appeal has become infructuous, based on a letter dated 3.2.2011 received from the office of jurisdictional Commissioner, Jaipur II. As such, the appeal is dismissed as infructuous with the consent of both sides.

(Dr. C. Satapathy
Technical Member

(M. V. Ravindran)
Judicial Member

scd/